

SPECIAL BENCH

ITEM NO.138

NATIONAL COMPANY LAW TRIBUNAL

ALLAHABAD BENCH

PRAYAGRAJ

CP (CAA) No.02/ALD/2024 IN CA (CAA) No.28/ALD/2023

(SECOND MOTION)

CORAM:

- 1. SHRI MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,
HON'BLE MEMBER (TECHNICAL)**

Date of Order: 18th July, 2024

Attendance-Cum-Order Sheet of the Hearing.

NAME OF THE COMPANY	MOON BEVERAGES LTD WITH MMG REALTECH PVT. LTD.
UNDER SECTION	230/232 OF COMPANIES ACT, 2013

COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:

Sh. Kartikeya Goel, Adv. : *For the Petitioner Companies*
Sh. Ajeet Kr. Singh, A.O.L. : *For the O.L., Alld.*
Sh. Krishna Dev Vyas, Adv. : *For the ROC*
Sh. Gaurav Mahajan, Sr. S.C. : *For the I.T. Deptt.*

ORDER

Ld. Counsels representing the parties are present through VC.

- 1.** Ld. Counsel, Sh. Kartikeya Goel representing the Petitioner Companies states that the reports on behalf of the RD, ROC as well as the OL have been filed and the copies thereof are also received, however the reports on behalf of the Income Tax Department is still awaited in the matter.
- 2.** Ld. Counsel, Sh. Gaurav Mahajan representing the Income Tax Department, states that the reports on behalf of the Income Tax Department is informed to have been sent directly to Registry of this Tribunal. However, as informed by the Registry, no such report has been received on behalf of the Income Tax Department, therefore Ld. Counsel for Income Tax Department is directed to inquire and obtain the aforesaid report from the Income Tax Department and submit by the next date of hearing.
- 3.** Let the matter be adjourned for further hearing on 22nd August, 2024.

-Sd-

**(Ashish Verma)
Member (Technical)**

-Sd-

**(Manni Sankariah Shanmuga Sundaram)
Member (Judicial)**

18th July, 2024

*Avaneesh Kumar Singh
(Stenographer)*